

(2024) 01 RAJ CK 0142

In the Rajasthan High Court

Case No : ??Criminal Writ Petition No. 218 Of 2024

Dhanraj And Others

APPELLANT

Vs

State Of Rajasthan And Others

RESPONDENT

Date of Decision : 31-01-2024

Acts Referred:

Constitution Of India, 1950 — Article 226

Citation : (2024) 01 RAJ CK 0142

Hon'ble Judges : Dinesh Mehta, J

Bench : Single Bench

Advocate : Dhanraj, Seema, MA Sidiqqi, Rohit Mutha

Final Decision : Disposed Of

Judgement

Dinesh Mehta, J

1. The petitioners have preferred the present writ petition under Article 226 of the Constitution of India for issuance of necessary directions to the respondent authorities to provide adequate security and protection to them, as they are facing grave threat of life and liberty at the hands of private respondent(s).
2. Petitioners submits that the petitioners are of major age and they solemnized their marriage of their own free will. However, their family members are not agreeable to their marriage and have threatened them of dire consequences.
3. They pray that adequate police protection be provided to them.
4. Though no specific instance or imminent threat has been pleaded but considering the submissions made by the petitioners and having regard to the facts and circumstances of the case, this Court is of the opinion that if the petitioners are having any apprehension or threat perception about their life and liberty from their relatives, they may move appropriate representation before the Superintendent of Police Barmer indicating their concern with the name(s) of probable assailants.

5. If any such representation is moved by the petitioners, the Superintendent of Police Barmer shall consider the same and after analysing the factual situation pass necessary orders or take action to ward off any untoward incident.
6. It is hereby clarified that this order may not be construed to be a validation of petitioners' marriage and proof of their age. Any observation made herein shall not affect any criminal or civil proceedings initiated against the petitioners, at the instance of their relatives.
7. With these observations, this criminal writ. petition is disposed of.